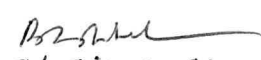


'A' 0.4.350/88

Serial No. of Order	Date of Order	Order with Signature
10	17.7. 90	Pull-up this Case on 7.8.90 For hearing. MA Vice-Chairman Member (CJ)
11	7-8-90	Call on MA for hearing on 7.8.90 MA Vice-Chairman Member (CJ)
12	3-9-90	None appears for any of the parties. The application is dismissed for default. MA Vice-Chairman Member (Judicial) CA 350/88 MA 341/88
13.	1.4.91	None appears for any of the Parties. Copy of the MA has not yet been served on the O.Ps. Call on 30.4.1991 for hearing of MA. Copy of MA should be served at least 10 days Prior to the date fixed. MA Vice-Chairman Member (J)

Serial No. of Order	Date of Order	Order with Signature
14	30-4-91	<u>M.A. 341/90</u> Copy of the Misc. applications should be received by within 10 days. call on 9-7-91 for orders.  Vice-Chairman  Member (i)
15	9.7.91	<u>M.A. 341/91 arising out of O.A. 350/88</u> Mr. S.S. Motanky submit that, he will be filing a memo as taking consent from the previous counsel. He wants time for two weeks. put up on 29.7.91.  Member (i)
16	29.7.91	<u>M.A. 341/90 (O.A. 350/88)</u> None appears for the petitioner. For the opposite parties Mr. Ganeswara Rathi is present. The petition for restoration is dismissed for default. The filing lawyer has not obtained consent from the previous lawyer.  Member (i)